

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 17/MP/2018

Subject : Petition under Section 79(1) (f) read with Section 79 (1) (a) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes between the Petitioner and the Respondents 1 to 3.

Date of Hearing : 12.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : NTPC Vidhut Vyapar Nigam Limited

Respondents : Ajmer Vidyut Vitaran Nigam Limited and Others

Parties present : Shri M.G. Ramachandran, Advocate, NVVNL
Ms. Ranjitha Ramachandran, Advocate, NVVNL
Shri Nishant Gupta, NTPC
Shri Anand K. Ganeshan, Advocate for the Respondent Nos. 1 to 3

Record of Proceeding

Shri Anand K. Ganeshan, Advocate submitted that he is appearing on behalf of the Rajasthan Urja Vikas Nigam Limited (RUVNL) which has been authorized by the State Govt. to deal with all contractual matters including the PPAs signed by the Distribution Companies of Rajasthan. Learned counsel submitted that since he has been recently engaged, he needs two weeks time to file reply to the Petition.

2. Learned counsel for the Petitioner submitted that all the three Discoms have been made parties to the petition since they are signatories to the PPAs with the Petitioner. Since, RUVNL is not a signatory to the PPAs, it has not been impleaded as party to the petition. Learned counsel further submitted that RUVNL on being authorized by the three Discoms can participate in the proceedings in a representative capacity and therefore, is not to be impleaded RUVNL as party to the petition.

3. The Commission observed that RUVNL may obtain authorization from the three Discoms and participate in the proceedings. Subject to the fulfillment of this condition, the Commission allowed two weeks time to the learned counsel for RUVNL to file reply and one week time to the Petitioner to file rejoinder. The Commission directed RUVNL and the Petitioner to comply with the due date of filing and that no extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**